

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:1758
ANSWERED ON:01.12.2011
INTERSTATE WATER DISPUTES
Rajaram Shri Wakchaure Bhausahab

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the Union Government proposes to take any measure to develop a continuous process to address long pending interstate river water disputes in the country;
- (b) if so, the details thereof; and
- (c) the expected time by which it is likely to become functional?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES & MINORITY AFFAIRS (SHRI VINCENT H. PALA)

(a) to (c) The mechanism for settlement of water disputes is already available in the form of Inter State River Water Disputes Act, 1956. The ISRWD Act – 1956 has been amended in 2002 whereby adjudication of the water disputes by tribunals has been made time bound.